

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 231  
IB-3058/ND/2019**

**IN THE MATTER OF:  
M/s. Metenere Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Empower Softrade & Techno Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 08.01.2021  
(Virtual Hearing)**

**Coram:**

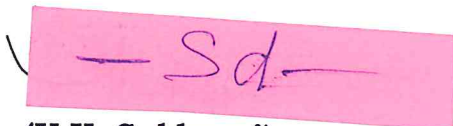
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Tarun Arora, Advocate.**

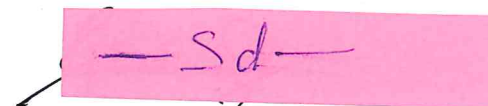
**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational creditor.  
Let notice be served by the Registry on the corporate debtor. Post the matter to  
15.02.2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**